

1	2	3	4
78	280—Tundi	126	Forcibly stamping and inserting the ballot papers into ballot boxes.
79	303 .Khunti (ST)	48, 50, 57, 86 and 90	Snatching and inserting of ballot papers in ballot boxes.
80	318—Panki.	108, 112, 113, 116, 133	Snatching away of ballot papers and forcibly put inside the ballot boxes.
81	322—Bishrampur	91	Snatching and inserting of ballot papers in ballot boxes.

SHRI INDRAJIT GUPTA: Sir, the polling in Bihar Assembly elections was completed on the 31st May. 31st May was the last date of the polling. I want to know whether it is not a fact that in the constituencies where the declaration of results, the announcement of results, was held up, the last announcement, the final announcement had not come at all for 11 or 12 days after the polling? Can the Minister tell us whether he does not consider this to be an absolutely unprecedented thing which has never happened before that even after the polling date, the results are held up for 11 or 12 days? He has submitted a list—I wish I could have read it but I have no time to do that—which is a horrible thing. 81 constituencies are listed here. That means in 25 per cent of the total seats in Bihar Assembly the reasons given for not announcing the results are because of capturing of booths, looting of ballot papers snatching away of ballot boxes by using guns, beating the persons, etc. I would like to know from him in how many of the 81 constituencies repolling had to be ordered—in some booths if delay of two or three days takes place I can understand—as a result of which there is a delay in announcing the results? But in those cases no repoll was ordered. Why were the results held up for so many days? What is the reason for it? Is it that the Congress Party was not sure of getting majority and, as such, was trying to manipulate?

SHRI P. SHIV SHANKER: The Members of the Opposition know the reasons much better but I can say this much that in twenty constituencies repoll had to be ordered by the Election Commission. So far as the rest are concerned what was done was that having regard to Section 58 (2) of Representation of Peoples' Act the Election Commission directed the Returning Officers that wherever these irregularities have taken place if the winning candidate is getting much more votes as compared to the places where irregularities have taken place and the second candidate is much lower then you could declare the result; otherwise you seek the instructions. Because the Returning Officers wrote back in such cases for further action to be taken and the Election Commission had to direct what further steps to be taken, therefore, with reference to the rest there was delay in pronouncing the results. Otherwise there was nothing wrong.

WRITTEN ANSWERS TO QUESTIONS

Registration of Companies

*325. **SHRI SUSHIL BHATTACHARYA:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state State-wise number of companies registered

and renewed registration during the last three years (year-wise)?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): 2668 companies limited by shares were registered under the Companies Act, 1956 during the year 1977-78, 3488 during 1978-79 and 4986 during 1979-80 in the country as a whole. A State-wise break up is given in the Statement annexed.

As regards renewed registration there is no such procedure under the Companies Act. However, in some cases companies which are dissolved or struck off the register may be restored under the Act. Three such companies—one in Punjab and two in Delhi—were restored during 1979-80, 3 companies—one each in the state of Karnataka, Madhya Pradesh and Maharashtra—were restored in 1978-79, and no company was restored in 1977-78.

Statement

Registration of companies limited by shares—State-wise distribution—during the years 1977-78, 1978-79 and 1979-80.

State/Union Territory	Number		
	1977-78	1978-79	1979-80
1	2	3	4
Andhra Pradesh	130	145	224
Assam	28	21	29
Bihar	1	66	54
Gujarat	117	209	345
Haryana	15	24	27
Himachal Pradesh	7	9	11
Jammu & Kashmir	9	7	23
Karnataka	167	202	283
Kerala	83	74	131
Madhya Pradesh	42	60	103
Maharashtra	646	877	1257
Nagaland	4	5
Orissa	27	60	56
Punjab	53	103	142
Rajasthan	48	83	137
Tamil nadu	183	285	419
Uttar Pradesh	180	144	231
West Bengal	474	498	679
Chandigarh	28	20	43
Delhi	353	550	746

1	2	3	4
Goa, Daman & Diu	19	29	23
Manipur	2	..	2
Meghalaya	2	3	3
Pondicherry	7	10	8
Tripura	1	1	1
Arunachal Pradesh	5	1	1
Mizoram	1
Andaman & Nicobar Islands	1	..
Dadar, Nagar Haveli	2	3
Total	2668	3488	4986

Memorandum from Directors and Producers of West Bengal Film Industry

*328. SHRI SAIFUDDIN CHOWDHARY: Will the Minister of INFORMATION AND BROADCASTING be pleased to lay a statement showing:

(a) whether Government have received any memorandum from the directors, producers and stars of West Bengal Film Industry;

(b) if so, details thereof; and

(c) steps taken by Government thereon?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir.

(b) A copy of the memorandum is placed on the Table of the House. [Placed in Library. See No. LT-983/80].

(c) The memorandum dated the 13th April, 1980, was handed over to me on the 14th June, 1980. A number of suggestions made in the memorandum call for action on the part of

the State Governments. Appropriate action is proposed to be taken in consultation with State Governments, where considered necessary.

Export of Indian Films

*330. DR. VASANT KUMAR PANDIT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the export of Indian films has shown a steep decline during the last three years;

(b) what was the value of export of Indian films through the Indian Motion Pictures Export Corporation during the last three financial years ending 31st March, 1980;

(c) whether Government have ascertained the causes for the decline;

(d) if so, whether Government are considering decanalisation of exports by the IMPEC and/or reduction in the commission of IMPEC; and

(e) what is the final policy of Government to develop export of Indian films?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION